

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

## ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No. 152/2003

Date of Order: 29.07.2009

The case is ready for hearing. The case called out. No one is present on behalf of the applicant.

Learned proxy counsel Mr. M. Godara for Mr. Vinit Mathur, counsel for respondent Nos. 1 & 2 as well as learned counsel Mr. Kuldeep Mathur, counsel for respondent No. 9, are present. No one is present on behalf of respondent Nos. 3 to 8.

From the perusal of the order-sheets, it appears that although the O.A. was admitted for hearing on 11.10.2007 but on that date also the applicant's lawyer was not present. The record further shows that except on one or two occasions, the learned advocate of the applicant was not present on the dates of listing of the O.A.

We feel that the applicant is not interested in prosecuting this Original Application. <sup>Therefore</sup> However, we think that it would not be proper to prolong this proceeding further. In such view of the matter, this Original Application stands dismissed for default.

[S.P. Singh]

Administrative Member

[Justice S.M.M. Alam]

Judicial Member

dk

The case is ready for hearing. The case  
closed out. No one is present on behalf of the  
the/cause.

1. The first course is for the purpose of training the students in the use of the microscope and the preparation of slides. This course is held for one week and is attended by students from the various departments of the University.

From the removal of the order, it was admitted that although the O.A. was admitted to hearing on 11/10/57, but on that date was the applicant's lawyer was not present. The record further shows that except on one or two occasions, the named advocates of the applicant was not present on the dates of the order of the O.A.

view of the matter, this Original Application is hereby proceeding further. It is such-  
however, we think there would not be proper  
to prosecute this Criminal Application.  
We feel that the applicant is not interested

Part II and III destroyed  
in my presence on 8/2/60  
under the supervision of

(main report officer) as per: (page 2 of 2)  
 dated 07/07/2015

Station officer (Records)

GW 1360/248

Received  
4/12/09

Received copy  
From  
K.D.L., Chennai  
04.05.09

Rec  
318